The Punjab Laws (Extension No.8) Act, 1960

Act 41 of 1960

Keyword(s):
Transferred Territories
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THE PUNJAB LAWS (EXTENSION NO. 8) ACT, 1960.
(Punjab Act No. 41 of 1960)

[Received the assent of the Governor of Punjab on the 21st December, 1960, and was first published for general information in the Punjab Government Gazette (Extraordinary) Legislative Supplement, Part I of the 23rd December, 1960.]

An

Act
to provide for the extension of certain regional laws to the territories which, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union.

Be it enacted by the Legislature of the State of Punjab in the Eleventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Punjab Laws (Extension No. 8) Act, 1960.

(2) It shall come into force at once.

2. In this Act,—

(a) "Schedule" means a Schedule appended to this Act;
(b) "transferred territories" means the territories which, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union.

3. The Punjab General Clauses Act, 1898, shall apply for the interpretation of this Act as it applies for the interpretation of a Punjab Act.

4. (1) All the enactments, as amended from time to time, specified in Schedule I and so much of any of the enactments, as amended from time to time, specified in Schedule II as extends to the territories which, immediately before the 1st November, 1956, were comprised in the State of Punjab and relates to matters with respect to which the State Legislature has power to make laws for a State, and all

rules, regulations, notifications, orders and by-laws made, and all
directions or instructions issued, thereunder, which are in force
immediately before the commencement of this Act in the said territories,
are hereby extended to, and shall be in force in, the transferred
territories.

5. In the enactments, or rules, regulations, notifications, orders
and by-laws made, and directions or instructions issued, thereunder, as
referred to in section 4, any reference—

(1) to a law which is not in force in the transferred
territories shall in relation to such territories, be
construed as a reference to the corresponding law, if
any, in force in such territories; and

(2) to the State of Punjab, by whatever form of words,
shall be construed as including as reference to the
transferred territories.

6. If immediately before the commencement of this Act, there
is in force in the transferred territories any law corresponding to any
of the enactments or rules, regulations, notifications, orders and by-
laws made, and directions or instructions issued, thereunder, extended
to those territories by section 4, that law, including the enactments
specified in Schedule III, shall on the commencement of this Act, save
as otherwise expressly provided in this Act, stand repealed:

Provided that such repeal shall not affect—

(a) the previous operation of any law so repealed or
anything duly done or suffered thereunder; or

(b) any right, privilege, obligation or liability acquired or
incurred under any law so repealed; or

(c) any penalty, forfeiture or punishment incurred in
respect of any offence committed against any law so
repealed; or

(d) any investigation, legal proceeding or remedy in
respect of any such right, privilege, obligation, liability,
penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be
instituted, continued or enforced, and any such penalty, forfeiture or
punishment may be imposed, as if this Act had not been passed:
Provided further that anything done or any action taken under any laws so repealed shall be deemed to have been done or taken under the corresponding provisions of the enactments extended by section 4 to the transferred territories, and shall continue to be in force accordingly, unless and until superseded by anything done or any action taken under the enactment so extended.

7. For purposes of facilitating the application in the transferred territories of any enactment specified in Schedule I or Schedule II or of any rule, regulation, notification, order, by-law, direction or instruction referred to in section 4, any court or other authority may construe the same with such alterations, not affecting the substance, as may be necessary or proper to adapt it to the matter before the court or other authority.

8. Nothing contained in this Act shall affect the power of the State Government or of any officer or authority, exercisable under the enactments specified in Schedules I and II to add to, amend, vary or rescind the rules, regulations, notifications, orders and by-laws made, and directions or instructions issued, as extended by section 4 to the transferred territories.

9. If any difficulty arises in giving effect in the transferred territories to the provisions of any enactment specified in Schedule I or Schedule II, the State Government may, by order notified in the Official Gazette, make such provisions or give such directions as appear to it to be necessary or expedient for the removal of the difficulty.

SCHEDULE I

Extension of Punjab Acts

(See section 4)

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Year</th>
<th>Number of Act</th>
<th>Short title</th>
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SCHEDULE II

Extension of Central Acts

(See section 4)

<table>
<thead>
<tr>
<th>Sr. No.</th>
<th>Year</th>
<th>Number of the Act</th>
<th>Short title</th>
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<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
</tr>
<tr>
<td>1.</td>
<td>1914</td>
<td>(IX of 1914)</td>
<td>The Local Authorities Loans Act, 1914</td>
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SCHEDULE III

Repeal

(See section 6)

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<th>Sr. No.</th>
<th>Year</th>
<th>Number of the Act</th>
<th>Short title</th>
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<td>1</td>
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